

said Service were to the following effect:—

- (i) that the relevant date for determining the eligibility of Hindi Officers etc. for inclusion in the proposed cadre be the date on which the Rules are enforced and not August 20, 1977, as indicated in the draft;
- (ii) that the minimum educational qualifications for Hindi Officers be a Bachelor's degree in Hindi instead of M.A.; and
- (iii) that posts in the subordinate offices, particularly those in the Central Hindi Directorate and Central Translation Bureau be also included in the proposed common cadre.

(b) and (c) The draft Rules are being examined further in the light of the suggestions received.

हैदराबाद में दूसरा राजभाषा सम्मेलन

1782. श्री सूरज भान : क्या गृह मंत्री यह बनाने को कृपा करेंगे कि दूसरे राजभाषा सम्मेलन के बारे में किननी प्रगति हुई है जिसे हैदराबाद में आयोजित किये जाने का प्रस्ताव था ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाणा) : दूसरा राजभाषा सम्मेलन 30 अगस्त, 1979 से सितम्बर, 1979 तक हैदराबाद में होना निश्चित हुआ था किन्तु कुछ घटनाओं के कारण वह नहीं बुलाया जा सका। दूसरा सम्मेलन करने के लिए नई तारीखें अभी निश्चित नहीं की गई हैं।

Purification of Polluted Water of Nepa Paper Mills, M.P.

1783. SHRI SHIV KUMAR SINGH THAKUR: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the plan which was sanctioned and approved by Government of purification

of polluted water of Nepa Paper Mills which is flowing into Tapti River in Madhya Pradesh has failed and water continue to be polluted;

(b) if so, the steps proposed to be taken by Government for purification of polluted water; and

(c) the action being taken against the persons responsible for the failure of the scheme so approved by Government?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c) The National Newsprint and Paper Mills, Neapanagar, is implementing a scheme for the setting up of an effluent treatment plant in the mills at an estimated cost of Rs. 89 lakhs for prevention of pollution of the Tapti River. The scheme is in an advanced stage of implementation and trial runs are expected to take place in the next few months. The question of failure of the scheme, does not, therefore, arise at this stage.

Instructions to State Governments to withdraw cases of Emergency Excesses

1784. SHRIMATI PRAMILA DAN-DAVATE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have issued to all the Governors of nine States dissolved and the Union territories blanket permission to withdraw all the cases of emergency excesses;

(b) if so, the details thereof; and

(c) the details of the cases withdrawn or allowed to lapse in all these States and Union territories?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAK-WANA): (a) No, Sir.

(b) and (c) Do not arise.